

1COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No.1 of 2012 in
Appeal No.21 of 2006

Dated: 11th May, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhatisgarh State Power Distribution Co. Ltd. ...Appellant (s)/
Petitioner

Versus

Gujarat Urja Vikas Nigam Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava with
Mr. A. Bhatnagar (Rep.)
Counsel for the Respondent (s): Mr. Anand K. Ganesan for R-1
Mr. Abhishek Mitra for R.2
Mr. G. Umapathy with
Mr. Dilip singh (Rep.) for MPPMC

E.P.No. 2 of 2012 in
Appeal No. 21 of 2006

Maharashtra State Electricity
Distribution Co. Ltd. ...Appellant (s)/
Petitioner

Versus

M.P. Power Trading Co. Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Mitra
Counsel for the Respondent (s): Ms. Suparna Srivastava with
Mr. A. Bhatnagar (Rep.)
for CSPDCL
Mr. Anand K. Ganesan for GUVNL
Mr. G. Umapathy with
Mr. Dilip singh (Rep.) for MPPMC

ORDER

As directed by this Tribunal, Mr. G. Umapathy has filed an affidavit on behalf of M.P. Power Management Company Limited giving an undertaking to pay the amount to the Petitioner on behalf of Respondent Nos. 1 and 2. Since some dispute has arisen in the matter, we feel that the matter could be heard and decided finally.

Post the matter on **04.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/sm